

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY THIRD DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE SRI JUSTICE PULLA KARTHIK**

**WRIT PETITION NO: 29454 OF 2024**

**Between:**

Ciddula Sridhar, S/o Late Basavaiah, Aged about 37 years, Occ. Sr.Assistant,  
O/o Commercial Tax Office, Siddipet.

**...PETITIONER**

**AND**

1. The State of Telangana, rep. by its Principal Secretary, Revenue (Vigilance.II) Department, Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad - 500 022
2. The Commissioner of State Taxes, Telangana State, Hyderabad
3. The Additional Commissioner (ST), O/o the CCT, GSTN and Legal Affairs Telangana State, Hyderabad
4. The Joint Commissioner, State Taxes, Nizamabad.
5. The Director General of Police, Lakdikapool, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the impugned action of the respondents in not reviewing suspension proceedings in CCTS Ref.No.V1/23/2017-IX Dt.30-05-2023 of the 2nd respondent in spite of long laps of a year in terms of enforceable guidelines issued in G.O.Ms. 86 Dt. 08-03-1994 and further reiterated in G.O.Ms.No. 526 Dt. 19-08-2008 as illegal, arbitrary and violation of the accrued service rights and consequently direct the respondents to review of the suspension proceedings CCTS Ref.No.V1/23/2017-IX Dt. 30-05-2023 of the 2nd respondent and pass appropriate proceedings reinstating the petitioner into services immediately

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents forthwith to review of the suspension proceedings CCT'S Ref.No.V1/23/2017-IX Dt. 30-05-2023 of the 2nd respondent in consideration representation already submitted on 18-04-2024 and pass appropriate proceedings reinstating the petitioner into services immediately, pending disposal of writ petition

**Counsel for the Petitioner: SRI. K RAM REDDY**

**Counsel for the Respondent Nos.1 to 4: GP FOR SERVICES I**

**Counsel for the Respondent No.5: GP FOR HOME**

**The Court made the following: ORDER**

**THE HON'BLE SRI JUSTICE PULLA KARTHIK**

**WRIT PETITION No.29454 OF 2024**

**ORDER:**

With the consent of both the parties, this Writ Petition is taken up for disposal, at the admission stage.

2. This Writ Petition is filed under Article 226 of Constitution of India seeking the following relief:

*"...to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the impugned action of the respondents in not reviewing suspension proceedings in CCT'S Ref.No.V1/23/2017-IX, dated 30.05.2023 of the 2<sup>nd</sup> respondent in spite of long laps of a year in terms of enforceable guidelines issued in G.O.Ms.86 Dt.08.03.1994 and further reiterated in G.O.Ms.No.526 Dt.19.08.2008 as illegal, arbitrary and violation of the accrued service rights and consequently direct the respondents to review of the suspension proceedings in CCT'S Ref.No.V1/23/2017-IX, dated 30.05.2023 of the 2<sup>nd</sup> respondent and pass appropriate proceedings reinstating the petitioner into services immediately and to grant..."*

3. Heard Sri K.Ram Reddy, learned counsel for the petitioner; learned Government Pleader for Services-I for respondent Nos.1 to 4 and learned Government Pleader for Home for respondent No.5.

4. Learned counsel for the petitioner submits that while the petitioner was working as Senior Assistant at O/o.Commercial Tax Office, Siddipet, he was placed under suspension *vide* proceedings, dated 30.05.2023 by respondent No.2 on the ground of his involvement in criminal case i.e., FIR No.52 of 2017 on the file of Station House Officer, Bodhan Town Police Station, Nizamabad District. Learned counsel further submits that though the

suspension order was passed on 30.05.2023, the respondents have not reviewed the suspension order so far, however, the respondents are duty-bound to review the said suspension order at the end of every six months as per G.O.Ms.No.86 General Administration (Services.C) Department, dated 08.03.1994. Therefore, learned counsel for the petitioner prays this Court to direct the respondents to review the suspension proceedings of the petitioner as per G.O.Ms.No.86 dated 08.03.1994, within a reasonable period of time.

5. Learned Government Pleader for the respondents fairly submits that the respondents will review the suspension order of the petitioner, in accordance with law.

6. Having regard to the rival submissions made by learned counsel for the respective parties, the Writ Petition is disposed of directing the respondents to review the suspension proceedings issued to the petitioner *vide* CCT's Ref.No.V1/23/2017-IX, dated 30.05.2023, as per G.O.Ms.No.86 General Administration (Services.C) Department dated 08.03.1994, and pass appropriate orders, strictly in accordance with law, as expeditiously as possible, preferably within a period of four (04) weeks from the date of receipt of a copy of this order and communicate a copy thereof to the petitioner. There shall be no order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

**SD/- P. PADMANABHA REDDY**  
**ASSISTANT REGISTRAR**

//TRUE COPY//

**SECTION OFFICER**

To,

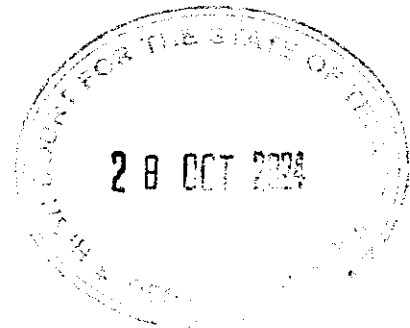
1. The Principal Secretary, Revenue (Vigilance.II) Department, Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad - 500 022
2. The Commissioner of State Taxes, Telangana State, Hyderabad
3. The Additional Commissioner (ST), O/o the CCT, GSTN and Legal Affairs Telangana State, Hyderabad
4. The Joint Commissioner, State Taxes, Nizamabad.
5. The Director General of Police, Lakdikapool, Hyderabad.
6. One CC to SRI. K RAM REDDY Advocate [OPUC]
7. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana. [OUT]
8. Two CCs to GP for Home, High Court for the State of Telangana at Hyderabad. [OUT]
9. Two CD Copies

KKS  
GJP

*CR*

**HIGH COURT**

**DATED:23/10/2024**



**ORDER**

**WP.No.29454 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

(13) CHR  
28/10/24